

[श्री मधु लिमये]

सदन की, इसके अलावा इस सदन की परिपाटी है, निर्णय है, सभी को क्या आपने आज खत्म किया है ? मैं आपको याद दिलाना चाहता हूँ कि पिछली बार मैंने अध्यक्ष महोदय, 115 के मातहत (व्यवधान)

श्री म० प्र० खां : (कासगंज) : अध्यक्ष महोदय, यह वक्त खराब कर रहे हैं . . . (व्यवधान) . . .

श्री मधु लिमये : मैं नियमों और काननों को छोड़ कर कभी नहीं बोलता हूँ (व्यवधान) बिलकुल नहीं। कानून और नियम और संविधान के आधार पर बोल रहा हूँ। अगर आपकी समझ में बात नहीं आती है तो आप मत सुनिए। (व्यवधान) . . .

एक माननीय सदस्य : आप बैठ जाइए।

श्री मधु लिमये : आप इस तरह बिटाने वाले कौन हैं ? मैं बिलकुल नहीं बैठने वाला हूँ। आप कौन बिटाने वाले होते हैं ?

श्री रणधीर सिंह (रोहतक) : अध्यक्ष महोदय, आप बार बार इनको क्यों खड़े होने देते हैं ? . . .

श्री मधु लिमये : अध्यक्ष महोदय, आप मेरी बात सुन कर निर्णय दीजिए। अगर आप को नियमों को खत्म करना हो तो वह कहिए कि मैं खत्म कर रहा हूँ। लेकिन कोई साफ निर्णय आना चाहिए। मैं आप से कह रहा था कि तीसरी लोक सभा में मैंने दो दफ्तर इस सवाल को उठाया कि अगर सरकार की गलतबयानी को सब से पहले अगर कोई सदस्य पकड़ता है और उसके बाद कोई बयान आता है तो उसको लेकर मंत्री महोदय प्रकेले "सु मोटो" बयान नहीं दे सकते हैं। पहले जिसने गलती पकड़ी है उसका बयान होगा और उसके जवाब में ही मंत्री का बयान होगा। मैंने भी आपके सामने लाठी टोला डूमा बारी के बारे में एक बयान दिया था, लेकिन उसका सवाल

इस समय नहीं उठा रहा हूँ। आप इस पर व्यवस्था दीजिए कि क्या आज से 115 खत्म हो गया ? अगर आप कहेंगे कि 115 खत्म हुआ तो ज्वामुखाह हम मेहनत नहीं करेंगे, अपना वक्त बरबाद नहीं करेंगे। आप कहिए कि आपने खत्म कर दिया। आपको इस पर व्यवस्था देनी है।

Mr. Speaker: The statement has been laid on the Table of the House. I need not give my decision now.

डा० राजेंद्र नोहर लोहिया : आप कुछ कह नहीं रहे हैं ?

Mr. Speaker: I have nothing to say now.

ANNUAL REPORT OF INDIAN CENTRAL COTTON COMMITTEE FOR 1965-66 ETC.

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): I beg to lay on the Table--

- (1) A copy of the Annual Report of the Indian Central Cotton Committee for the year 1965-66. [Placed in Library. See No. LT-1451/67.]
- (2) A copy of the Annual Report of the Indian Central Coconut Committee for the year 1965-66. [Placed in Library. See No. LT-1452/67.]
- (3) A copy of the Annual Report of the Indian Central Jute Committee for the year 1964-65 (Hindi Version). [Placed in Library. See No. LT-1453/67.]
- (4) A copy of the Annual Report of the National Seeds Corporation Limited, New Delhi for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the

Companies Act, 1956. [Placed in Library. See No. LT-1454/67.]

REVISED STATISTICAL INFORMATION
REGARDING WORKING OF THE PREVENTIVE
DETENTION ACT

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table a copy of the Revised Statistical information regarding the working of the Preventive Detention Act, 1950, during the period 30th September, 1965 to 30th September, 1966. [Placed in Library. See No. LT-1455/67.]

ANCIENT MONUMENTS AND ARCHAEOLOGICAL
SITES AND REMAINS (AMENDMENT) RULES

The Minister of State in the Ministry of Education (Shri Sher Singh): I beg to lay on the Table—

- (1) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1967, published in Notification No. G.S.R. 663 in Gazette of India dated the 13th May, 1967, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.
- (2) A statement showing reasons for delay in laying the above Notification [Placed in Library. See No. LT-1456/67.]

NOTIFICATION UNDER ESSENTIAL
COMMODITIES ACT

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): I beg to lay on the Table a copy of Notification No. S.O. 2774 published in Gazette of India dated the 8th August, 1967, issued under section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1457/67.]

Shri Narendra Singh Mahida (Anand): Sir, three times I have raised the question about Lothal Museum and the Minister had replied that about Rs. 2.41 lakhs had been set apart for the museum. About eight years back the foundation stone had been laid, and the Government has been saying that the contract has been given

to the CPWD. The CPWD says that tenders have been invited, but for the last eight years nothing has been done; the roads have been laid, the hotel has been built but the museum is not there. 17,000 Harappan antiquities are lying idle in the Baroda museum.

Mr. Speaker: You want a discussion on that also!

Shri D. C. Sharma (Gurdaspur): I endorse what he has said.

STATEMENT *re* PAY AND ALLOWANCES OF
EX-INDIAN ARMY OFFICERS WHO HAD
JOINED INA

The Minister of Defence (Shri Swaran Singh): Sir, I beg to lay on the Table a statement about the restoration of the balance of forfeited pay and allowances of the ex-INA personnel. [Placed in Library. See No. LT-1458/67.]

12.25½ hrs.

ESTIMATES COMMITTEE

MINUTES

Shri P. Venkatasubbaiah (Nandyal): I beg to lay on the Table, minutes of the sittings of the Estimates Committee relating to the Tenth Report on the Ministry of Railways—Commercial and other Cognate matters relating to Indian Railways.

12.26 hrs.

COMMITTEE ON PUBLIC UNDER-
TAKINGS

MINUTES

Shri D. N. Tiwary (Gopalganj): I beg to lay on the Table, Minutes of the sittings of the Committee on Public Undertakings relating to:—

- (1) First Report of the Committee on Action taken by Government on the recommendations contained in the Forty-seventh Report of the Estimates Committee (Third Lok Sabha)—Exports Risks Insurance Corporation Limited, Bombay (Now Transformed into